(2021) 10 SEBI CK 0061

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1134 Of 2021, Appeal No. 629 Of 2021

Shaunak Jagdish Shah & Anr APPELLANT

Vs

Securities & Exchange Board Of India RESPONDENT

Date of Decision : 06-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0061

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M.T. Joshi, J

Bench : Division Bench

Advocate : P. N. Modi, Neville Lashkari, Rihal Kazi, Dhruval Suthar, Akash Rebello, Chirag Shah, Bhushan Shah, Akash Jain, Daksha Kasekar, Mansukhlal Hiralal

Judgement

1. Connect with appeal no.628 of 2021.

Three weeks' time is allowed to the respondent to file a reply.

Three weeks thereafter to the appellant to file rejoinder.

Matter would be listed for admission and for final disposal on 22nd December, 2021. In the event the appellant deposits fifty percent of the amount within three weeks the balance amount shall not be recovered

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

